

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
NEW DELHI (COURT – II)

Item No. 203
(IB)-570/ND/2023

IN THE MATTER OF:

Ask Trusteeship Services Pvt. Ltd. & Ors. ... Applicant/Petitioner

Versus

ATS Heights Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 19.10.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent : Mr. Kashish Bansal, Advocate

(Hearing Through: VC and Physical (Hybrid) Mode)

ORDER

In terms of the order dated 22.09.2023, the CD was granted one week time from the date of receipt of notice to file a counter reply. The opportunity has not been availed by the CD. Today again, Ld. Counsel appearing for the CD sought further opportunity to file a reply. As prayed by him, a further one week time is granted for filing the reply, Subject to payment of the cost of Rs. 20,000/- to be deposited in the Prime Minister's Relief Fund. The receipt of payment of cost should be uploaded on the DMS/record, within the given time. Rejoinder, if any, may be filed before the next date of hearing.

List on 09.11.2023.

**Sd/-
(L. N. GUPTA)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**